

(b) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL): (a) No, Sir.

(b) Does not arise.

Secret Defence Treaty Between India and Ceylon

3217. SHRI SHYAMNANDAN MISHRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that the former Prime Minister of Ceylon, Mr. Dudley Senanayake has alleged a secret treaty between India and Ceylon; and

(b) if so, whether Government have made its position clear in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) In the text of a letter published in the Ceylon Press, no such allegations have appeared.

(b) Does not arise.

Resolution Passed by Muslim League about Un-Authorised Occupation of Kashmir by Pakistan

3218. SHRI H. M. PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of Government of India has been drawn to a Resolution passed by the Muslim League in Gwalior on the 30th May, 1971 agitating the Government of India to drive away Pakistanis from the unauthorised occupation of Azad Kashmir;

(b) whether their demand is based on increased atrocities by Pakistan authorities on Kashmiris; and

(c) if so, the reaction of government of India in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). The Government have seen the Press report in the matter. According to the States-

man of 31st May, 1971, a meeting of Muslims, held in Gwalior on 29th May 1971, passed a resolution unanimously urging the Government to drive away Pakistan from the unauthorised occupation of a part of Kashmir. The people of so called "Azad Kashmir" were being subjected to untold atrocities by their Pakistani rulers, and they wanted to break the shackles of slavery. They should be helped in doing so by the Indian Government and the Indian people, in particular by Indian Muslims.

(c) Pakistan continues to occupy illegally a part of the State of Jammu and Kashmir. The Government receives reports from time to time of dissatisfaction in Pakistan occupied Kashmir. However, it is Government's policy to settle the issue arising out of Pakistan's forcible and illegal occupation of the part of Kashmir peacefully through bilateral negotiations.

Cost of Plots in Safdarjang Development Area, New Delhi

3219. SHRI JADEJA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the original payments made in acquiring land in the Safdarjang Development Area Blocks A and B, New Delhi by Delhi Development Authority and the expenditure incurred on its development;

(b) the quantum of additional compensation paid to the original land owners on their appeal to higher competent authority; and

(c) the total sale proceeds realised by selling the Plots in the said area to the public?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL): (a) and (b). In various residential schemes, lands are acquired through awards. These awards are declared by Land Acquisition Collectors from time to time. The award consists of various khasras. Thus in a scheme there are many hundred khasras. The awarded amount is also subject to appeals. Such appeals are decided in many years. Thus it is difficult to ascertain all the original payments made in acquiring land. The cost of development incurred in respect of Block A, B and C is Rs. 92.32 lakhs upto October 1970. It is not possible to segregate development cost for